THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE TECHNOLOGY, AND ATOMIC ENERGY, ELECTRONICS SPACE, AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL): (a) No, Sir.

(b) Does not arise.

and (d) Narora was selected as a site for locating an Atomic Power Station in 1972 in accordance with the recommendations of the Committee appointed for selection of sites for atomic power stations.

Theft of plutonium from the Tarapur **Atomic Plant**

- 1143. SHRI SHIVA **CHANDRA** JHA.: Will the PRIME MINISTER be pleased to 'state:
- (a) whether it is a fact that there has been a theft of plutonium from the Department of Atomic Energy at Tarapur Atomic Plant recently;
 - (b) if so, what are the details (•of; and
- (c) the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY. ATOMIC **ELECTRONICS** ENERGY. SPACE, AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL): (a) No, Sir.

- (b) Does not arise.
- (c) A complete account of the plutonium input, plutonium recovery and process losses in the Tarapur Reprocessing Plant is rigorously maintained. Adequate administrative and technical'measures have already been taken to ensure that no pilferage of nuclear material occurs.

In-ustrial policy

- 1144. SHRI SHIVA **CHANDRA** JHA: WiH the Minister of INDUS-TRY be pleased to state:
- (a) whether there is a proposal Government's consideration to under revise the industrial policy resolution in view of the growing monopolistic

concentration of economic power in the economy;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): . (a) No, Sir. The apprehension reflected in the latter part of the question is also not correct.

- (b) Does not arise.
- (c) Prevention of monopolistic practices and concentration of economic power in a few hands is already being taken care of by the MRTP Act, 1969 and other regulatorymeasures under our Industrial policy. Further, the participation of companies is confined to the industries covered in Appendix-I to the Govt.'s Press Note of 2-2-73 as re-defined by the Press Note of 21-4-82.

Reorganisation of States

1145. SHRI SHIVA CHANDRA JHA: Will the Minister of HOME AFFAIRS be pleased to state.-

- (a) whether Government propose to reorganise the States in view of the existing boundary disputes between and among the States;
 - (b) if so, the details thereof; and
 - (c) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) No such proposal is under consideration by the Government of India.

- (b) Does not arise.
- (c) Government are of the view that reorganisation of States is no solution to the problem of iriter-State boundary disputes and that such disputes can be resolved only with the willing co-operation of the State Governments concerned

Freight equalisation

1146. SHRI AMARPROSAD CHAK-RABORTY: Will the Minister INDUSTRY be pleased to state:

(a) whether it is a fact Marathe Committee and Pandey Com-